



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 30th August, 2017

SRO 362:- In exercise of the powers, conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, "the material which includes, food grains, tents, iron rods, lights, wires, blubs and other decoration items to be imported into the State by Bhagwan Shree Lakshmi Narayan Dham, Jammu" for holding "Prabhu Kripa Duk Nivaran, Samagam" at Bari Brahmana, District Samba w.e.f 16.09.2017 to 28.09.2017, provided that the Convenors of the said organization undertake that the material so imported into the State are exclusively meant for the aforesaid use only and shall be returned after completion of the event.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary) IAS

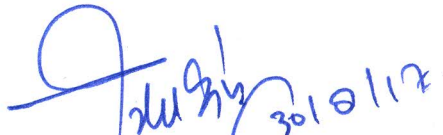
Principal Secretary to Government
Finance Department

Dated: 30-08-2017

No. ET/Estt/125/2015

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Srinagar.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. OSD to Hon'ble Finance Minister.
5. Special Assistant to Hon'ble Minister of State For Finance.
6. Private Secretary to Principal Secretary, Finance.
7. Convenor, Bhagwan Shree Lakshmi Narayan Dham, Jammu.
8. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)

Under Secretary to Government
Finance Department


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